

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No.708/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company		Dipco Estates Pvt.Ltd.-Vs- Avani Projects & Infrastructure Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	PATITA PARAN BISHWAL, ADV	} <i>Prateek Kohli</i>	<i>[Signature]</i> 31/2/18
2.	AVIK CHAUDHARI, ADV		
3.	PRATEEK KOHLI, C.S		

Adv. Anandha Mitra  
Adv. Sanket Sarangi

} Corporate Debtor *[Signature]*  
7/2/18

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor is present.

Heard in part.

Upon hearing the Ld. Counsel for the corporate debtor some material dates in the application are found not tallying with the Company Master Data submitted along with the petition in Annexure A-1. I am being satisfied that it is a

curable defects. The financial creditor is directed for correction of the defects pointed out by the Ld. Counsel for the corporate debtor in the application in Part I. Financial creditor is also directed to get it amended and give the amended application to the corporate debtor.

Ld. Counsel for the corporate debtor sought leave of the Court for receiving supplementary affidavit, which is received.

List it on 19/02/2018.

Sd

(Jinan K.R.)  
Member (J)